

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 802 of 2020

IN THE MATTER OF:

Hasan Shafiq

...Appellant

Versus

CT-Technologies Aps & Anr.

...Respondents

Present:

For Appellant :

Mr. Mohit Mudgal and Mr. Mehul Gupta, Advocates

ORDER
(Through Virtual Mode)

21.09.2020 The issue raised in this appeal is that there was a 'pre-existing dispute' in regard to the quality and functioning of the product supplied and installed in respect whereof, in reply to the demand notice, the Corporate Debtor had raised concerns which were not addressed.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **4th November, 2020**.

In the meantime, the 'Interim Resolution Professional' will ensure that the company remains a going concern and will take the assistance of the (suspended) Board of Directors. The persons who are working will perform their duties including the paid Directors. The person who is authorised to sign the Bank Cheques may issue cheques only after authorisation of the 'Interim Resolution Professional' with counter signature of the 'Interim Resolution Professional' at the back side of the cheques. In such case, the Bank shall release the payment. The 'Interim Resolution Professional' will

place this order before the Banks, in which accounts of the 'Corporate Debtor' are maintained. The Bank Account(s) of the 'Corporate Debtor' be allowed to be operated for day-to-day functioning of the company such as for payment of Current Bills of the Suppliers, Salaries and Wages of the employees'/workmen, electricity bills etc.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc/

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